

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.411
IB/104/ND/2024

IN THE MATTER OF:

Aasra Projects Private Limited	...	Applicant
Versus		
Mehak Infrastructure Private Limited	...	Respondent

Under Section 9 of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Shivani Jaiswal

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.07.2024**

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)